THE HIGH COURT OF ORISSA ARBITRATION CENTRE: CUTTACK NOTIFICATION

No.130/OAC

Date. 19.11.2020

In exercise of the power conferred under Rule 7 (2) of the High Court of Orissa Arbitration Centre (Internal Management) Rules, 2014, Hon'ble the Chief Justice, High Court of Orissa, has been pleased to extend the tenure of Members of Advisory Council for one year with effect from 17.11.2020.

By Order of the Chief Justice

Coordinator
High Court of Orissa Arbitration Centre

Memo No.131(8)/OAC

Date. 19.11.2020

Copy forwarded to

- 1. The Joint Registrar-cum-Principal Secretary to Hon'ble the Chief Justice
- 2. The Secretary to Hon'ble Shri Justice C.R. Dash
- 3. The Secretary to Hon'ble Shri Justice B. Rath
- 4. The Secretary to Hon'ble Shri Justice K.R. Mohapatra
- 5. The Advocate General, Odisha, Cuttack
- 6. Asst. Solicitor General of India attached to the High Court of Orissa
- 7. The President, Orissa High Court Bar Association, Cuttack
- 8. Superintendent, Computer Section, Orissa High Court for publication in the Court's Website

for information.

Coordinator

High Court of Orissa Arbitration Centre

Memo No.132(6)/OAC

Date. 19.11.2020

Copy forwarded to

- 1. Shri Ramakanta Mohapatra, Sr. Advocate
- 2. Shri Sanjit Mohanty, Sr. Advocate
- 3. Shri Ramakanta Mohanty, Sr. Advocate
- 4. Shri Upendra Kumar Samal, Advocate
- 5. Shri Bigyan Kumar Sharma, Advocate
- 6. Shri Gautam Mishra, Sr. Advocate for information.

Coordinator

High Court of Orissa Arbitration Centre